

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 42

CA 620/2022 in CP/261(MB)2022

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON 26.04.2024

NAME OF THE PARTIES: **CLASSIC PROMOTERS AND BUILDERS**
 PRIVATE LIMITED V/s MATOSHREE
 SAHIL INFRASTRUCTURE PRIVATE
 LIMITED

Section 241-242 of the Companies Act, 2013

ORDER

CA 620/2022 in CP/261(MB)2022

- 1) Mr. Punit Agrawal, Ld. Counsel for the Petitioner and Mr. Yash Badkur, Ld. Counsel for Respondent Nos. 2 to 4 are present.
- 2) Ld. Counsel for Parties jointly make a statement that settlement talks are going on and the matter is likely to be settled amicably out of the Court between the Parties; thus, prays for an adjournment in the matter.
- 3) At request, stand over to 21.06.2024, for further consideration and hearing. Interim relief, if any, as stated to be in force shall remain in force till the next date of hearing.

Sd/-

Sd/-

PRABHAT KUMAR
MEMBER (TECHNICAL)

JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)